

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.
REVIEW APPLICATION NO. 23 OF 2004.

IN

ORIGINAL APPLICATION NO. 1370 OF 2001.

ALLAHABAD THIS THE 24TH DAY OF AUGUST 2007.

Hon'ble Mrs. P.K. Chatterji, A.M

Raj Kumar Singh Chauhan, son of late Shri Rambir Singh Chauhan, R/o Village Deona, Post Office Rokumpur, District Etah (U.P).

.....Applicant

(By Advocate: Sri Saumitra Singh)

Versus.

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Deputy Director General of Military Farms, OMG's Branch Army Head Quarters West Block-III, R.K. Puram, New Delhi-110066.
3. Director of Military Farms Head Quarters, Central Command, Lucknow.
4. O.I.C. Military Farm, Namkum, Ranchi.

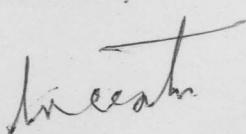
.....Respondents

(By Advocate: Shri R.K.S Chauhan).

ORDER

Heard Shri R.C. Shukla holding brief of Shri Saumitra Singh, learned counsel for the applicant and Shri R.K.S. Chauhan, learned counsel for the respondents.

2. The Review Application No.23/04 was filed for review of the order of the Tribunal in O.A. NO.1370/01 passed by the Tribunal dated 17.10.2003. The Review Application was accompanied by M.A. No.1278/01 for condoning the delay in filing the Review Application.
3. I have gone through both, the reasons stated by the respondents as grounds for review are not convincing. Learned counsel for the respondents was asked specific question as to what was error with regard to the facts ~~that~~ on record, which was committed by the Tribunal. He was unable to say that the Tribunal has based its decision on the ~~fact~~ ^{matter}, which was factually not correct as per record. It appears that respondents have disagreement with this order of the Tribunal. The Review, in my view, is not justified. M.A. No.1278/04 is, therefore, rejected. Accordingly, Review Application is rejected.


Member-A

Manish/-